

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.106
New IA-303/2021
IN
IB-717(ND)/2019

IN THE MATTER OF:

M/s. Oriental Bank of Commerce
Vs.
M/s. Sidhartha Buildhome Pvt. Ltd.

...FINANCIAL CREDITOR

...RESPONDENT

SECTION

U/s 7 IBC code 2016

Order delivered on 01.03.2021

CORAM:

CH. MOHD. SHARIEF TARIQ
MEMBER (JUDICIAL)
SHRI NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)

PRESENT:

For the Applicant/FC : Mr. S.K Sharma, Advocate.
For the Respondent/CD : Mr. Prateek Gupta, Advocate.

ORDER

New IA-303/2021:-

Counsels for both the sides are present. It is submitted by the counsel for the Corporate Debtor that his client is in the process to give revised OTS but the same is not confirmed by the counsel for the Financial Creditor.

However, considering the request of the counsel for the Corporate Debtor, two days' time is given for negotiating with the Financial Creditor, failing which an appropriate order will be passed in the matter.

List the matter on 4th March, 2021.



(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)



(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)